GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE
LOK SABHA
UNSTARRED QUESTION NO. 3843
ANSWERED ON 11/08/2026

SPECIAL ECONOMIC ZONE IN ODISHA

3843. DR. PRADEEP KUMAR PANIGRAHY:

Will the Minister of **COMMERCE AND INDUSTRY** (वाणिज्य एवं उद्योग मंत्री) be pleased to state:

(a) the current status of industrial land utilization and operational units within the Gopalpur Special Economic Zone (SEZ) in Ganjam, Odisha;
(b) whether there is a proposal or feasibility study under consideration to set up an Electronic System Design and Manufacturing (ESDM) Park or a Common Facility Center for processing rare earth permanent magnets within this zone to boost domestic high-tech manufacturing, if so, the details thereof; and
(c) the details of fiscal incentives and central export facilitation frameworks currently being extended to attract international and domestic investments into this strategic coastal corridor?

ANSWER
वाणिज्य एवं उद्योग मंत्रालय में राज्य मंत्री (श्री जितिन प्रसाद)
THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY
(SHRI JITIN PRASADA)

(a) There are two Special Economic Zones (SEZs) operational in Ganjam, Odisha. The details along with the number of operational units therein are as under:

S. No.	Name of SEZ	Notified Area (in Hectares)	Utilised Land (in Hectares)	Number of Operational Unit(s)
1	Tata SEZ at Gopalpur, Ganjam District, Odisha	305.9163	166.7	2
2	Saraf Agencies Private Limited at Chhatrapur, Ganjam District, Odisha	105.1953	29.95	1

(b) SEZs set up under the SEZ Act, 2005 and SEZ Rules, 2006 are primarily private investment-driven initiatives. An SEZ may be set up either jointly or severally by the Central Government, State Government or any person for manufacture of goods or rendering services, or for both, or as a free trade warehousing zone. The Central Government has not set up any SEZ after the enactment of the SEZ Act, 2005. The Board of Approval, constituted under SEZ Act, 2005, only considers those proposals which have been duly recommended by respective State Government. The feasibility study, wherever required, is carried out by the respective entrepreneur or the concerned State Government prior to submitting the proposal for consideration of this Department. There is no proposal or feasibility study under consideration in this Department to set up an Electronic System Design and Manufacturing (ESDM) Park or a Common Facility Center for processing rare earth permanent magnets in any of the above two SEZs.

(c) The SEZ Developers and units are granted fiscal and non-fiscal incentives to attract investment and to facilitate trade and export. The fiscal concessions and duty benefits allowed to SEZs are laid down in the SEZ Act, 2005. Particularly, under Section 26(1)(a) of the SEZ Act, goods imported into, or services provided in an SEZ or a Unit to carry on the authorised operations by the Developer or entrepreneur are exempt from paying any duty of customs, under the Customs Act, 1962 or the Customs Tariff Act, 1975. In addition, as per the IGST Act, 2017 imports by SEZ Developer or units for authorised operations are exempt from payment of Integrated Goods and Services Tax (IGST). Some of the non-fiscal incentives allowed to SEZ units and Developers for export facilitation include single window clearance for Central and State level approvals and dedicated customs wing for faster clearance.

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